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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 28th October 1993

No.I.GL.162/92/51.—The following Act of the Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO XV OF 1993.

(Received the assent of the Governor on 28th October, 1993)

THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 1993

AN

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble.

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, (Assam Act I of 1973) hereinafter called the Principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-fourth Year of the Republic of India as follows, namely:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 1993.
 - (2) It shall have the like extent as the Principal Act.
 - (3) It shall come into force on the Twenty sixth day of October, 1993.

Amendment of section 425 of Assam Act, I of 1973. 2. In the Principal Act, in Section 425, for the words "eleven years" appearing at the end of the second proviso to sub-section (I) the word "twelve years" shall be substituted.

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department.

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